

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-205
IB-3144(ND)/2019

IN THE MATTER OF:

Parmod Kumar Anand.
Vs.
MBL Infrastructures Pvt. Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC CODE, 2016

Order delivered on 24.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE,
MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Mr. Adarsh Rai, Advocate
For the Respondent : Ms. Anusuya Salwan, Ms. Shreya Sharma, Ms. Ritu Bajaj,
Advocates
For the Intervener :


ORDER

Counsels for both sides are present. The reply has already been filed. The Counsel for the Operational Creditor is directed to file Rejoinder within a week's time by circulating copy to the other side. The matter is posted for making final submissions.

Put up on 16.3.2020.


(SAROJ RAJWARE)
MEMBER (TECHNICAL)

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)